

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
(ORIGINAL JURISDICTION)

OFFICIAL LIQUIDATOR REPORT NO. 14 OF 2026

IN

OFFICIAL LIQUIDATOR REPORT NO. 4 OF 2023

IN

COMPANY PETITION NO. 214 OF 1998

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**IN THE MATTER OF M/S. HAMCO MINING & SMELTING LTD.
(IN LIQUIDATION)**

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SALE OF ASSETS

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Pursuant to the orders dated 09.04.2026 passed by the Hon'ble High Court of Gujarat in Official Liquidator's Report No. 14 of 2026 offers are invited in the sealed cover to reach at the undersigned on or before 22.05.2026 upto 4.00 P.M in the office of Official Liquidator, Ahmedabad for sale of properties of the above-named Company as per details given below :-

Lot No.	Description	Upset Price (Rs.)	Earnest Money Deposit (Rs.)
I	Office situated at Gala Unit No.1, First Floor, Luthra Industrial Premises, 44E, Mathuradas Vasanji Marg, Opp. LIIT Company, Nr. Sakinaka Junction, Andheri-Kurla Road, Andheri (E), Mumbai - 400 072 (Admeasuring Built-up Area 536.03 sq. mtrs. as per records in Building Association) alongwith furniture & Fixtures	15.10 crores	1.51 crores
II	Freehold Land situated at Survey No. 175, Near Gyanmata School, Khanvel Mandoni Road, Jawahar Road, Khanvel, Dadra & Nagar Haveli, (Union Territory) (Admeasuring 3643.20 sq. mtrs.) alongwith two residential blocks of workers	3.80 crores	38.00 lacs

Note :-

- 1) The transfer of leasehold rights of land of the Company are on **"AS IS WHERE IS AND WHATEVER THERE IS BASIS"**.
- 2) No nomination shall be allowed.
- 3) The purchaser will be liable to pay all local duties, taxes, charges, premium, GST, if any etc.
- 4) The Official Liquidator is not having any title documents/papers/property card of the assets under sale. Therefore, the interested bidders may verify the title clearance of the property at their cost and obtain necessary copies of title paper from concerned Government Authorities and make themselves fully satisfied regarding title clearance before participating in bidding process. Similarly, they are also requested to have proper measurement of the concerned land, prior to bidding at their cost during the inspection as above. The interested buyers will furnish a certificate along with Tender Document to Official Liquidator that they are satisfied regarding title, area, nature, tenure and measurement of area of the property to their satisfaction and subsequently they will not raise any objection on the issue. If any bidder fails to furnish the above certificate, it will be presumed that he is fully satisfied with the title, area, nature, tenure and measurement of the Land. Any objection in this regard in future shall not be considered by the Official Liquidator.
- 5) The bidders are requested to submit their offers in accordance with the Terms and Conditions as mentioned in the tender forms.
- 6) The Auction Purchaser should note that TDS and GST, liability if any, arising out of the sale of assets and properties will have to be borne by the purchaser separately over and above sale consideration amount and shall not be deducted from sale consideration amount confirmed by the Hon'ble High Court of Gujarat.
- 7) Tender Forms and Terms and Conditions can be obtained from the office of Official Liquidator, Ahmedabad during the office hours on payment of Rs.1,000/- in cash (non-refundable and non adjustable) from **23.04.2026 to 22.05.2026 upto 1.00 PM** for participation in E-auction.
- 8) The interest Free Earnest Money (EMD) be deposited by way of NEFT/RTGS in the account of **"EMD Account of Official Liquidator", Current Account No. 0960002105018295, Punjab National Bank, Ashram Road Branch, Ahmedabad, RTGS/NEFT/IFS Code : PUNB0017010.**
- 9) The inspection of the above land of the Company will be held on 05.05.2026 between 11.00 A.M to 4.30 P.M for Mumbai Property and on 06.05.2026 between 11.00 A.M to 4.30 P.M for Dadra & Nagar Haveli property for prospective/intending buyer at aforesaid premises.
- 10) The Last date for submission of online offer along with EMD is 22.05.2026 upto 4.00 PM. After cut-off date and time, no offer shall be accepted without permission of the Hon'ble High Court of Gujarat.

- 11) The E-Auction will be conducted through website <https://olauction.enivida.com> on 29.05.2026 at 3.00 PM onwards with auto time extension of 10 minutes each time if the bid is made in the last minutes before close of e-auction till sale is concluded. In case of any query / help regarding auction proceeding one may contact Mr. Abhishek Kumar (M. 9355030617), Mr. Ashutosh Kumar (M.9355030621) may help you for auction proceeding.
- 12) The outcome of the E-auction shall be placed before the Hon'ble High Court of Gujarat by the Official Liquidator and same is subject to confirmation by the Hon'ble High Court of Gujarat. The Official Liquidator may with the sanction of Hon'ble High Court of Gujarat has the right to reject any or all the offers without assigning any reasons.
- 13) This sale Notice may be treated as a Notice to all Secured Creditors, Unsecured Creditors, Workers, Members, Authorities and Public at large concerned with the above Company in liquidation.

Phone No.: (079) 2658 1912

Email :- ol-ahmedabad-mca@nic.in

Date :- 17.04.2026



SHOBHIT SRIVASTAVA (ICLS)

OFFICIAL LIQUIDATOR FOR & ON
BEHALF OF SALE COMMITTEE OF
M/S. HAMCO MINING & SMELTING
LTD. (IN LIQUIDATION) 3rd FLOOR,
CORPORATE BHAWAN, B/H. ZYDUS
HOSPITAL, THALTEJ, AHMEDABAD
380059.